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बुधवार, मार्च २५, १९८८/चित्र ५, शके १९१०

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 25th March, 1988 :—

L. A. BILL No. VII OF 1988

A BILL

further to amend the Maharashtra Restoration of Lands to Scheduled Tribes Act, 1974.

WHEREAS, it is expedient further to amend the Maharashtra Restoration of Lands to Scheduled Tribes Act, 1974, for the purpose hereinafter appearing; It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Restoration of Lands to Scheduled Tribes (Amendment) Act, 1988. Short title.

Amendment of section 4 of Mah. XIV of 1975. 2. In section 4 of the Maharashtra Restoration of Lands to Scheduled Tribes Act, 1974, for the portion beginning with "that the amount of purchase price or" and ending with "and the persons claiming encumbrances, if any" the following shall be substituted, namely :—

"the non-tribal transferee shall be entitled to get compensation as per the prevailing market rates and such compensation shall be paid by the State Government."

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Restoration of Lands to Scheduled Tribes Act, 1974 had come into force on 1st November 1975 with retrospective effect from 1957. This retrospective effect has caused a very serious effect and has rendered many a non-Tribal families destitute. Many families of non-Tribals, earned their just income and from out of their meagre savings purchased land from Tribals. Such *bona fide* purchasers (non-Tribals) have lost their means of livelihood because of this Act.

To day, it is observed that the harmony and good relations between different castes in the villages have been destroyed and it is replaced by a feeling of hatred and revenge. The non-Tribals and Tribals fight among themselves and this fight has given rise to several litigations which is not conducive to the integrity of the nation. To overcome this situation, the *bona fide* purchasers (non-Tribals) need be given some economic protection and for that purpose relief by way of provision for payment of compensation to the non-Tribals is necessary.

Hence this Bill.

Bombay,
Dated 15th March 1988.

M. V. TEMURDE,
Member-in-charge.

Bombay, dated the 25th March 1988.

BHASKAR SHETYE,
Secretary (I),
Maharashtra Legislative Assembly.